

NO- 354050 /XXXVIII-1-2025 /E-91721.

From:

**Ms. Kalyani,**  
Additional Secretary,  
Government of Uttarakhand.

To,

**The Registrar General**  
Hon'ble National Green Tribunal  
Principal Bench, New Delhi  
Email: judicial-ngt@gov.in

**Env. Con. & Climate Change Section      Dehradun: Dated 18 December, 2025**

**Sub:- Action Taken Report on behalf of Chief Secretary, Government of Uttarakhand in the matter of M.A. No. 70 of 2025 (O.A. NO. 784 of 2024) titled as Digambar Prasad Vs State of Uttarakhand & Ors." - reg.**

Sir,

Kindly refer to order dated 08-08-2025 passed by the Hon'ble National Green Tribunal in the matter of M.A. No. 70 of 2025 (O.A. NO. 784 of 2024) titled as Digambar Prasad Vs State of Uttarakhand & Ors. In Compliance of order passed by the Hon'ble Tribunal, please find enclosed herewith Action Taken Report on behalf of Chief Secretary, Government of Uttarakhand in the aforesaid matter.

You are requested to kindly present the **Action Taken Report** with Annexures before the Hon'ble Tribunal for kind consideration, please.

**Enc.: As above.**

**Yours Sincerely,**

Digitally signed by

Kalyani

Date: 18-12-2025

10:56:14

**(Kalyani)**

**Additional Secretary.**

**Copy forwarded for information & necessary action to:-**

1. Principal Chief Conservator of Forest (HoFF), Uttarakhand/Nodal Officer, HPC, for timely submission of enclosed Action Taken Report in the matter before the Hon'ble NGT, please.
2. Ms. Anjali Rajput, Panel Lawyer, Supreme Court of India, Chamber No. 136, New Lawyers Chambers, M.C. Shetalwad Block, Supreme Court, New Delhi-110001.

**(Kalyani)**

**Additional Secretary.**

## IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

## INDEX

/N

M.A. No. 70 of 2025 (O.A. NO. 784 of 2024)

titled as Digambar Prasad Vs State of  
Uttarakhand & Ors

Sl. No.	Particulars	Pg. No.
1.	Index	
2.	Response Affidavit	
3.	<b>Annexure 01</b> (CF, Shivalik vide his letter no 1647/29-3 dated 11.12.2025 has submitted the compiled Action Taken Report from the concerned officers)	
4.	<b>Annexure-02</b> (DFO Dehradun vide his Letter no- <b>2309/29-3 dated 06-12-2025</b> )	
5.	<b>Annexure-03</b> (Executive Engineer Jal Sansthan Rishikesh vide his Letter no-1421/एस0टी0पी0 आई0डी0पी0एल0 / 2025- 26, दिनांक 08.12.2025 submitted the Action Taken Report)	
6.	<b>Annexure-04 &amp; 05</b> (Member Secretary, Uttarakhand Pollution Control Board vide his Letter no-यूकेपीसीबी / एच.ओ. / सा0-183-804 / 2025 / 1433, दिनांक 04.12.2025 & यूकेपीसीबी / एच.ओ. / सा0-183-804 / 2025 / 1465, दिनांक 10.12.2025 submitted action taken report)	

**Action Taken Report In Compliance Of Order Passed By Hon'ble Tribunal In M.A. No. 70 of 2025 (O.A. NO. 784 of 2024) Titled As Digambar Prasad Vs State of Uttarakhand & Ors.**

**Point no. 3 (B)(i) "Look into the causes of fire which occurred on 18-06-2024 and take appropriate remedial action for occurrence of such fire in the premises in future".**

**Action Taken Report from DFO Dehradun Forest Division**

DFO Dehradun vide his Letter no-2309/29-3 dated 06-12-2025 (Annexure-2) has submitted the Action Taken Report, the salient points of which are summarized below :

- **Location and Initial Information**

The incident site falls within the factory premises of IDPL, located inside Reserved Forest Veerbhadra, Compartment No. 2. The area is surrounded by a boundary wall and has been formally taken over by the Forest Department from IDPL in the year 2023. Prantiya Rakshak Dal (PRD) personnel are deployed at the gate for monitoring, and unauthorized entry is strictly prohibited.

On 17.06.2024 at around 06:00 a.m., PRD personnel on duty observed smoke arising from the factory area and immediately informed the forest range staff. The fire was brought under control by local staff with assistance from the fire brigade.

- **Departmental Inquiry**

As per the provision of Indian Forest Act 1927 under Section 26, an H-2 case, No. 08/Rishikesh/2024-25, was registered regarding the incident. The Forester/Section Officer conducted a detailed inquiry, and the final inquiry report was forwarded to the Head Office by the Forest Range Officer, Rishikesh Range, through his Letter No. 414/27 dated 13.12.2024.

Upon further inquiry by the Sub-Divisional Forest Officer, Rishikesh, PRD personnel stated that they came to know about the incident only after noticing smoke rising from inside the premises. They immediately alerted departmental staff; however, no individual responsible for the fire was found.

It is noteworthy that the factory premises are enclosed by a high boundary wall, making unauthorized entry highly unlikely. The area was heavily infested with thick bushes including obnoxious weeds.

The said fire affected approximately 1.50 ha area and mainly empty medicine strips, bushes and weeds were affected. However there was no major loss in vegetation. During the course of inquiry, statements of four PRD personnel, one nearby resident, concerned Forest Guard & Forester were recorded and taken into account.

*[Handwritten signature]*

**Despite the thorough inquiry and statements collected, the cause of the fire could not be conclusively determined.**

### **3. Preventive Measures Taken**

To prevent the recurrence of such incidents in future, Dehradun Forest Division has implemented the following measures in the said area:

- i. Regular cutting and removal of obnoxious weeds and bushes in fire sensitive areas inside the abandoned IDPL factory boundary.
- ii. Regular clearing of existing paths around the area previously affected by fire & in other fire-sensitive areas within the IDPL premises.
- iii. A total of **38 PRD personnel** have been deployed for surveillance with strict instructions to prevent any further fire incidents.
- iv. An appeal to prevent forest fire has been made by means of signage at various places.

It is pertinent to mention that due to above preventive measures, no forest fire incidence has occurred since June 2024 in the said area.

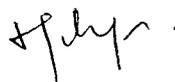
**Point no. 3 (B)(ii) "Ensure the regular operation and maintenance of the STP (Previously used as BTP) so that no untreated/partially treated sewage is discharged into River Ganga under any circumstances"**

#### **Action Taken Report from Executive Engineer Jal Sansthan Rishikesh**

Executive Engineer Jal Sansthan Rishikesh vide his Letter no-1421/एस0टी0पी0 आई0डी0पी0एल0/2025-26, दिनांक 08.12.2025 submitted the Action Taken Report (**Annexure-3**). Executive Engineer Jal Sansthan Rishikesh has informed that as per the decision taken in the meeting held on 06-12-2025 under chairmanship of PCCF (HoFF), a joint inspection of the BTP (Biological Treatment Plant) in the IDPL area was conducted with the Tehsildar Rishikesh along with officials from the UKPCB and the Forest Department, on 08-12-2025 at 11:00 AM. The inspection report is as follows—

1. The BTP (Biological Treatment Plant) in the IDPL area referenced in the letter has an installed capacity of 14 MLD. According to the information received, the BTP was constructed in 1965, meaning it is approximately 60 years old.
2. At present, no wastewater is being received in the BTP, nor is any wastewater being discharged from the BTP. Both the inlet and outlet are in a dry condition; that is, at present no wastewater is going from the BTP into the river Ganga.
3. Currently, the BTP is in a completely defunct state. This means that the electrical and mechanical equipment installed at the plant is either not in use or the remaining parts are completely damaged, and electrical power bearings/cables were found cut at various places in the entire plant (photographs are attached).

IDPL's entire sewer network (sewer lines and manholes) is approximately 60 years old and is damaged in many places. To restore the entire sewer network, a comprehensive survey and repair of sewer lines and manholes is required.



Considering other options for disposal/treatment of sewage produced from the remaining families residing in IDPL, a survey is being conducted and a DPR is being prepared, which is likely to take about 02 months.

**Point no. 3 (B)(iii) "Ensure disposal of the ash as well as half burnt empty medicine strips/ rolls and empty medical vials observed at the site of fire incidence located within the premises in accordance with the hazardous and other wastes. (Management and Trans boundary movement rules 2016 and biomedical waste management rules 2016)"**

**Point no. 3 (B)(iv) " Ensure disposal of all stored packaging waste in accordance with the solid waste management rules 2016 hazardous and other wastes. (Management and Trans boundary movement rules 2016) "**

**Point no. 3 (B)(v) " Ensure management and disposal of raw material of product stored inside the plant in accordance with the biomedical waste management rules 2016 and the hazardous and other wastes. (Management and Trans boundary movement) rules 2016 under supervision of UKPCB "**

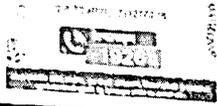
**Action Taken Report from Member Secretary Uttarakhand Pollution Control Board.**

Member Secretary, Uttarakhand Pollution Control Board vide his Letter no- यूकेपीसीबी/एच.ओ./सा0-183-804/2025/1433, दिनांक 04.12.2025 & यूकेपीसीबी/एच.ओ./सा0-183-804/2025/1465, दिनांक 10.12.2025 submitted action taken report (**Annexure-4 & 5 respectively**). Member Secretary, UKPCB informed that instructions have been issued by the Uttarakhand Pollution Control Board under Section-5 of the Environment (Protection) Act to the Chairman/Managing Director of M/s Indian Drugs and Pharmaceuticals Ltd. for compliance with the relevant points regarding the disposal of Hazardous Waste and Bio-Medical Waste, as informed in the points for compliance of the related matters. The above instructions were issued on 22.11.2025 after the approval of the Chairman of the Board, in accordance with the powers vested in him, and the institution has been given 30 days time for compliance with the same.

Further, a reminder letter dated 06.12.2025 has also been sent to the Chairman/Managing Director of M/s Indian Drugs & Pharmaceuticals Ltd. for compliance with the directions.

Action Taken Reports provided by the concerned authorities are hereby enclosed. (Annexure No. 1, 2, 3, 4 & 5)"





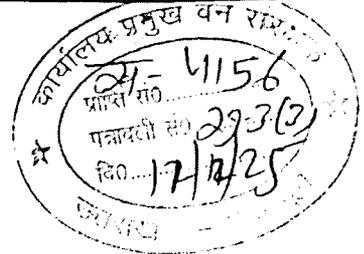
Phone &amp; Fax no. 0135-2658294

E-mail: cfshiwa-forest-uk@nic.in

कार्यालय वन संरक्षक, शिवालिक वृत्त, उत्तराखण्ड, देहरादून।  
पत्रांक-1647 / 29-3(3) दिनांक, देहरादून 10, दिसम्बर 2025

To,

The Nodal Officer,  
High Power Committee/  
Principal Chief Conservator of Forests (HoFF),  
Uttarakhand, Dehradun.



Subject:-

मा० राष्ट्रीय हरित अधिकरण में योजित MA No.70/2025(O.A. No.784/2024) दिगम्बर प्रसाद बनाम स्टेट ऑफ उत्तराखण्ड एवं अन्य के सम्बन्ध में।

Reference:-

Your letter No. ख-601/29-3(3) dated- 08-12-2025

Sir,

With reference to the above mentioned letter, the point wise Action Taken Report from the concerned authorities as mentioned in the minutes of the meeting held under the Chairmanship of Chief Secretary Uttarakhand on 18-11-2025 is as follows-

**Point no. 3 (B)(i) "Look into the causes of fire which occurred on 18-06-2024 and take appropriate remedial action for occurrence of such fire in the premises in future".**

#### Action Taken Report from DFO Dehradun Forest Division

DFO Dehradun vide his Letter no-2309/29-3 dated 06-12-2025 (Annexure-1) has submitted the Action Taken Report, the salient points of which are summarized below :

#### 1. Location and Initial Information

The incident site falls within the factory premises of IDPL, located inside Reserved Forest Veerbhadra, Compartment No. 2. The area is surrounded by a boundary wall and has been formally taken over by the Forest Department from IDPL in the year 2023. Prantiya Rakshak Dal (PRD) personnel are deployed at the gate for monitoring, and unauthorized entry is strictly prohibited.

On 17.06.2024 at around 06:00 a.m., PRD personnel on duty observed smoke arising from the factory area and immediately informed the forest range staff. The fire was brought under control by local staff with assistance from the fire brigade.

#### 2. Departmental Inquiry

As per the provision of Indian Forest Act 1927 under Section 26, an H-2 case, No. 08/Rishikesh/2024-25, was registered regarding the incident. The Forester/Section Officer conducted a detailed inquiry, and the final inquiry report was forwarded to the Head Office by the Forest Range Officer, Rishikesh Range, through his Letter No. 414/27 dated 13.12.2024.

Upon further inquiry by the Sub-Divisional Forest Officer, Rishikesh, PRD personnel stated that they came to know about the incident only after noticing smoke rising from inside the premises. They immediately alerted departmental staff; however, no individual responsible for the fire was found.

It is noteworthy that the factory premises are enclosed by a high boundary wall, making unauthorized entry highly unlikely. The area was heavily infested with thick bushes including obnoxious weeds.

The said fire affected approximately 1.50 ha area and mainly empty medicine strips, bushes and weeds were affected. However there was no major loss in vegetation. During the course of inquiry, statements of four PRD personnel, one nearby resident, concerned Forest Guard & Forester were recorded and taken into account.

Despite the thorough inquiry and statements collected, the cause of the fire could not be conclusively determined.

### 3. Preventive Measures Taken

To prevent the recurrence of such incidents in future, Dehradun Forest Division has implemented the following measures in the said area:

- i. Regular cutting and removal of obnoxious weeds and bushes in fire sensitive areas inside the abandoned IDPL factory boundary.
- ii. Regular clearing of existing paths around the area previously affected by fire & in other fire-sensitive areas within the IDPL premises.
- iii. A total of 38 PRD personnel have been deployed for surveillance with strict instructions to prevent any further fire incidents.
- iv. An appeal to prevent forest fire has been made by means of signage at various places.

It is pertinent to mention that due to above preventive measures, no forest fire incidence has occurred since June 2024 in the said area.

Point no. 3 (B)(ii) "Ensure the regular operation and maintenance of the STP (Previously used as BTP) so that no untreated/partially treated sewage is discharged into River Ganga under any circumstances"

### Action Taken Report from Executive Engineer Jal Sansthan Rishikesh

Executive Engineer Jal Sansthan Rishikesh vide his Letter no-1421/एस0टी0पी0 आई0डी0पी0एल0/2025-26, दिनांक 08.12.2025 submitted the Action Taken Report (Annexure-2). Executive Engineer Jal Sansthan Rishikesh has informed that as per the decision taken in the meeting held on 06-12-2025 under chairmanship of PCCF (HoFF), a joint inspection of the BTP (Biological Treatment Plant) in the IDPL area was conducted with the Tehsildar Rishikesh along with officials from the UKPCB and the Forest Department, on 08-12-2025 at 11:00 AM. The inspection report is as follows—

1. The BTP (Biological Treatment Plant) in the IDPL area referenced in the letter has an installed capacity of 14 MLD. According to the information received, the BTP was constructed in 1965, meaning it is approximately 60 years old.

2. At present, no wastewater is being received in the BTP, nor is any wastewater being discharged from the BTP. Both the inlet and outlet are in a dry condition; that is, at present no wastewater is going from the BTP into the river Ganga.

3. Currently, the BTP is in a completely defunct state. This means that the electrical and mechanical equipment installed at the plant is either not in use or the remaining parts are completely damaged, and electrical power bearings/cables were found cut at various places in the entire plant (photographs are attached).

IDPL's entire sewer network (sewer lines and manholes) is approximately 60 years old and is damaged in many places. To restore the entire sewer network, a comprehensive survey and repair of sewer lines and manholes is required.

Considering other options for disposal/treatment of sewage produced from the remaining families residing in IDPL, a survey is being conducted and a DPR is being prepared, which is likely to take about 02 months.

**Point no. 3 (B)(iii) "Ensure disposal of the ash as well as half burnt empty medicine strips/ rolls and empty medical vials observed at the site of fire incidence located within the premises in accordance with the hazardous and other wastes. (Management and Trans boundary movement rules 2016 and biomedical waste management rules 2016)"**

**Point no. 3 (B)(iv) " Ensure disposal of all stored packaging waste in accordance with the solid waste management rules 2016 hazardous and other wastes. (Management and Trans boundary movement rules 2016) "**

**Point no. 3 (B)(v) " Ensure management and disposal of raw material of product stored inside the plant in accordance with the biomedical waste management rules 2016 and the hazardous and other wastes. (Management and Trans boundary movement) rules 2016 under supervision of UKPCB "**

#### **Action Taken Report from Member Secretary Uttarakhand Pollution Control Board.**

Member Secretary, Uttarakhand Pollution Control Board vide his Letter no-यूकेपीसीबी/एच.ओ./सा0-183-804/2025/1433, दिनांक 04.12.2025 & यूकेपीसीबी/एच.ओ./सा0-183-804/2025/1465, दिनांक 10.12.2025 submitted action taken report (Annexure-3 & 4 respectively). Member Secretary, UKPCB informed that instructions have been issued by the Uttarakhand Pollution Control Board under Section-5 of the Environment (Protection) Act to the Chairman/Managing Director of M/s Indian Drugs and Pharmaceuticals Ltd. for compliance with the relevant points regarding the disposal of Hazardous Waste and Bio-Medical Waste, as informed in the points for compliance of the related matters. The above instructions were issued on 22.11.2025 after the approval of the Chairman of the Board, in accordance with the powers vested in him, and the institution has been given 30 days time for compliance with the same.

Further, a reminder letter dated 06.12.2025 has also been sent to the Chairman/Managing Director of M/s Indian Drugs & Pharmaceuticals Ltd. for compliance with the directions.

Action Taken Reports provided by the concerned authorities are hereby enclosed. (Annexure No. 1, 2, 3 & 4)

Yours Sincerely



(Rajiv Dhiman)  
Conservator of Forests.  
Shivalik Circle, Dehradun.



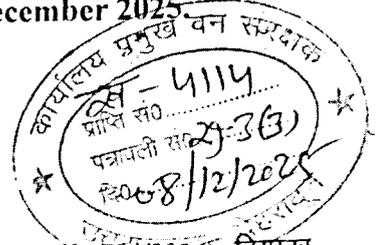


Office of the Divisional Forest Officer, Dehradun Forest Division, Dehradun.

Letter No:- 2309 / 29-3, Dehradun, Date- 06, December 2025

To,

Nodal Officer,  
High Power Committee/  
Principal Chief Conservator of Forests (HoFF)  
Uttarakhand, Dehradun.



Subject:-

मा० राष्ट्रीय हरित अधिकरण में योजित MA No.70/2025(O.A. No.784/2024) दिगम्बर प्रसाद बनाम स्टेट ऑफ उत्तराखण्ड एवं अन्य के सम्बन्ध में।

Reference:-

Your letter No. B-586/29-3(3)(S) dated 02.12.2025.

Sir,

With reference to the above mentioned letter, as per directions issued in the minutes of meeting held on 18.11.2025 under the chairmanship of the Chief Secretary, Government of Uttarakhand, Sub-Divisional Forest Officer, Rishikesh, was directed to submit a detailed Action Taken Report in respect of point no.3B(i) after thoroughly examining all aspects of the fire incident that occurred in the IDPL area.

**Point no. 3 (B)(i) "Look into the causes of fire which occurred on 18-06-2024 and take appropriate remedial action for occurrence of such fire in the premises in future".**

**Action Taken Report:**

The Sub-Divisional Forest Officer, Rishikesh, has submitted the action taken report through his Letter No. 1045/29-3 dated 05.12.2025, Report enclosed (**Annexure-1**) after visiting the fire incident site. The salient points of which are summarized below:

**1. Location and Initial Information**

The incident site falls within the factory premises of IDPL, located inside Reserved Forest Veerbhadra, Compartment No. 2. The area is surrounded by a boundary wall and has been formally taken over by the Forest Department from IDPL in the year 2023. Prantiya Rakshak Dal (PRD) personnel are deployed at the gate for monitoring, and unauthorized entry is strictly prohibited.

On 17.06.2024 at around 06:00 a.m., PRD personnel on duty observed smoke arising from the factory area and immediately informed the forest range staff. The fire was brought under control by local staff with assistance from the fire brigade.

**2. Departmental Inquiry**

As per the provision of Indian Forest Act 1927 under Section 26, an H-2 case, No. 08/Rishikesh/2024-25, was registered regarding the incident. The Forester/Section Officer conducted a detailed inquiry, and the final inquiry report was forwarded to the Head Office by the Forest Range Officer, Rishikesh Range, through his Letter No. 414/27 dated 13.12.2024.

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Upon further inquiry by the Sub-Divisional Forest Officer, Rishikesh, PRD personnel stated that they came to know about the incident only after noticing smoke rising from inside the premises. They immediately alerted departmental staff; however, no individual responsible for the fire was found.

It is noteworthy that the factory premises are enclosed by a high boundary wall making unauthorized entry highly unlikely. The area was heavily infested with thick bushes including obnoxious weeds.

The said fire affected approximately 1.50 ha area and mainly empty medicine strips, bushes and weeds were affected. However there was no major loss in vegetation. During the course of inquiry, statements of four PRD personnel, one nearby resident, concerned Forest Guard & Forester were recorded and taken into account (Annexure-2,3,4,5,6,7).

Despite the thorough inquiry and statements collected, the cause of the fire could not be conclusively determined.

### 3. Preventive Measures Taken

To prevent the recurrence of such incidents in future, Dehradun Forest Division has implemented the following measures in the said area:

- i. Regular cutting and removal of obnoxious weeds and bushes in fire sensitive areas inside the abandoned IDPL factory boundary.
- ii. Regular clearing of existing paths around the area previously affected by fire & in other fire-sensitive areas within the IDPL premises.
- iii. A total of 38 PRD personnel have been deployed for surveillance with strict instructions to prevent any further fire incidents.
- iv. An appeal to prevent forest fire has been made by means of signage at various places.

It is pertinent to mention that due to above preventive measures, no forest fire incidence has occurred since June 2024 in the said area (Annexure-8,9,10,11,12,13,14,15, 16 & 17).

In view of the above, the **Action Taken Report/Inquiry Report** is hereby submitted for your kind information and necessary action.

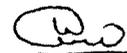
Yours faithfully,



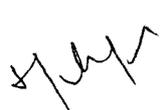
(Neeraj Kumar)  
Divisional Forest Officer  
Dehradun Forest Division.

**Copy:** Forwarded to the following for information and necessary action.

1. Chief Conservator of Forests, Garhwal, Uttarakhand, Pauri.
2. Conservator of Forests, Shivalik Circle, Dehradun.
3. District Magistrate, Dehradun in reference to his letter No. 1659/DLRC-2025 dated 01.12.2025.



Divisional Forest Officer  
Dehradun Forest Division.



Annexure-1



कार्यालय उप प्रभागीय वनाधिकारी, ऋषिकेश उप वन प्रभाग, देहरादून।

पत्रांक:- 1045/29-3, देहरादून, : दिनांक- 05/12/2025.

सेवा में,

प्रभागीय वनाधिकारी,  
देहरादून वन प्रभाग, देहरादून।

विषय:- मा0 राष्ट्रीय हरित अधिकरण में योजित MA No. 70/2025 (O.A. No.784/2024) दिगम्बर प्रसाद बनाम स्टेट ऑफ उत्तराखण्ड एवं अन्य के सम्बन्ध में।

संदर्भ:- आपका पत्रांक-89/29-3 PA, दिनांक-03.12.2025.  
महोदय,

उपरोक्त विषयक संदर्भित पत्र द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में मुख्य सचिव, उत्तराखण्ड शासन की अध्यक्षता में दिनांक-18.11.2025 को हुई बैठक के कार्यवृत्त के अनुसार वन विभाग से सम्बन्धित बिन्दु-Look into the causes of fire which occurred on 18-06-2024 and take appropriate remedial action for occurrence of such fire in the permises in future" के सम्बन्ध में आपके द्वारा अधोहस्ताक्षरी को आख्या प्रस्तुत किये जाने हेतु निर्देशित किया गया था। उक्त के क्रम में अधोहस्ताक्षरी द्वारा दिनांक-03.12.2025 को सम्बन्धित फील्ड स्टाफ के साथ वनाग्नि दुर्घटना घटित स्थल का निरीक्षण किया गया, जिसकी जांच आख्या निम्ननुसार है-

घटना स्थल आई0डी0पी0एल0 परिसर के अन्तर्गत फैक्ट्री क्षेत्र है, जो आरक्षित वन वीरभद्र कक्ष सं0-2 के अन्तर्गत स्थित है, जिसके चारो तरफ बाउण्ड्रीवाल है तथा वन विभाग द्वारा आई0डी0पी0एल0 से कब्जा लिये जाने के पश्चात से ही उक्त क्षेत्र में गेट के बाहर पी0आर0डी0 जवान तैनात कर निगरानी की जाती है तथा किसी भी व्यक्ति को बिना अनुमति प्रवेश वर्जित है।

अधोहस्ताक्षरी को स्थानीय स्टाफ द्वारा बताया गया कि दिनांक-17.06.2024 को प्रातः 6:00 बजे के लगभग सुरक्षा में तैनात पी0आर0डी0 जवानों को फैक्ट्री क्षेत्र से धुँआ उठता हुआ दिखाई दिया, जिसकी सूचना उनके द्वारा रेंज स्टाफ को दी गयी। स्थानीय स्टाफ द्वारा तत्काल फायर ब्रिगेड की सहायता से आग पर काबू पा लिया गया था। उक्त घटना के सापेक्ष राजिवाद संख्या-08/ऋषिकेश/2024-25 जारी किया गया, जिसकी जांच वन दरोगा/अनुभाग अधिकारी द्वारा की गयी तथा अन्तिम जांच रिपोर्ट वन क्षेत्राधिकारी, ऋषिकेश रेंज द्वारा अपने पत्रांक-414/27, दिनांक-13.12.2024 से प्रधान कार्यालय को प्रेषित की गयी। जांच अधिकारी द्वारा आई0डी0पी0एल0 फैक्ट्री में तैनात पी0आर0डी0 जवानों तथा आसपास के लोगों के बयान लिये गये। पी0आर0डी0 जवानों व आसपास के लोगों के बयानों के अनुसार तथा गहन खोजबीन के उपरान्त भी आई0डी0पी0एल0 फैक्ट्री क्षेत्र में घटित अग्नि दुर्घटना के कारणों का पता नहीं चल पाया। इसी क्रम में अधोहस्ताक्षरी द्वारा सुरक्षा में तैनात पी0आर0डी0 जवानों से पूछताछ की गयी, उनके द्वारा यही बताया गया कि धुँआ देखने के बाद उनको जानकारी हुई की वहां आग लगी है, जिसकी सूचना उनके द्वारा विभागीय कर्मचारियों को दी गयी, परन्तु उनके द्वारा किसी व्यक्ति को देखा नहीं गया।

अवगत कराना है कि उक्त फैक्ट्री क्षेत्र के चारों तरफ ऊँची बाउण्ड्रीवाल है जिसमें किसी बाहरी व्यक्ति का प्रवेश कर पाना सम्भव नहीं है। साथ ही स्टाफ द्वारा बताया गया कि फैक्ट्री बंद होने के बाद से किसी का भी आवागमन न होने के कारण खरपतवार/झाड़ियां, सूखे पत्ते ज्यादा मात्रा में जमा हो गये थे। जांच अधिकारी की आख्यानुसार अग्नि दुर्घटना पर तत्काल काबू पा लिया गया था जिसमें लगभग 1.50 है0 क्षेत्र प्रभावित हुआ और केवल दवाईयों के खाली पैकेट एवं झाड़ियां/खरपतवार ही जले पाये गये तथा अग्नि दुर्घटना के कारणों का स्पष्ट पता नहीं चल पाया।

*[Handwritten signature]*

भविष्य में ऐसी घटनाओं की पुनरावृत्ति न होने पावे, इस हेतु वन-क्षेत्राधिकारी, ऋषिकेश रेंज द्वारा आई०डीपी०एल० क्षेत्र में वनाग्नि दुर्घटना की रोकथाम हेतु सुरक्षा की दृष्टि से निम्न कार्यवाही की गयी है:-

1. आई०डीपी०एल० फौवारी क्षेत्र की बाउण्ड्री दीवार के भीतर की झाड़ियों का कटान किया गया है।
2. आई०डीपी०एल० फौवारी क्षेत्र में स्टोर व पूर्व में घटित अग्नि दुर्घटना क्षेत्र के आसपास की झाड़ियों को हटाकर रास्ता/फायर लाईन बनाये गये हैं।
3. इसके अतिरिक्त आई०डीपी०एल० क्षेत्र में वनाग्नि हेतु अन्य संवेदनशील स्थानों पर रास्तों की सफाई की गयी है तथा आई०डीपी०एल० क्षेत्र में निगरानी हेतु 38 पी०आर०डी० जवान तैनात है जिन्हे आई०डीपी०एल० क्षेत्र में पुनः इस प्रकार की अग्नि दुर्घटना न हो के सम्बन्ध में निगरानी हेतु सख्त निर्देश दिये गये हैं।
4. आई०डीपी०एल० क्षेत्र में अग्नि दुर्घटना की रोकथाम हेतु जनजागरुकता बैनर लगाये गये हैं तथा प्रचार-प्रसार भी किया जा रहा है।

अतः महोदय की सेवा में जांच आख्या अग्रेत्तर कार्यवाही हेतु सूचनार्थ सादर प्रेषित।

भवदीय,

(अनिल सिंह रावत)

उप प्रभागीय वनाधिकारी, ऋषिकेश  
देहरादून वन प्रभाग।

Annexure - 2

विवरण  
 निवासी श्री/0 स्वप्न राम गृह (प्राथमिक रक्षण दल)  
 जौली ग्रांट मोठौं जौली ग्रांट (जिला, देहरादून) (उत्तराखण्ड)  
 में आपके समक्ष उपस्थित होकर बयान देता हूँ कि मैं  
 दिनांक 18/06/2024 के आई डी पी 0 स्लॉ फेम्डी में ड्यूटी के  
 दौरान आई 0 डी 0 पी 0 स्लॉ फेम्डी सभी प्रिकूल पावर हवास  
 की तरफ से छुवा ड्रव डिवाइस बिना अपने समीप के लक्ष्य  
 मौके पर पहुँचा तो देखा फेम्डी परिसर के अंदर गोदाम के  
 बंदर खुले में रखे पदार्थों के धेर में भाग लगी थी  
 आस पास भाग के कारों की खोजबीन करने पर कोई  
 सवा मदी चल पाया तब उच्चाधिकारियों को भाग लगने की  
 तुरंत सूचना दी तथा आम कुशाये की कार्यवाही की गई कुछ  
 देर में फायर विगैड के वैन विभाग स्टाफ पहुँचे और  
 आग कुशाये की कार्यवाही की गई यह प्ररं बयान है।  
 जो मे मैं दाय बवास में और भा कोई बवास के दे रहा  
 हूँ स्वयं तबही पदवर हस्तक्षार कर रूँ हूँ

(1) - बयान जेरे प्राय लिखे गये

*अक्षय*  
 2024  
 (अवतार सिंह शर्मा)  
 98 60111

विकास  
 नाम - विकास S/0  
 स्वप्न राम गृह  
 प्राथमिक रक्षण दल  
 निवासी जौली ग्रांट  
 जिला - देहरादून

(2) - बयान जेरे समक्ष दिहे जये

*Ompraj*  
 9111111  
 (श्री. नो. 5 प्रसाद सेठवाल)  
 गम जेन

प्रमाणित  
  
 2024

+पुनः

Annexure - 2

व्यय

श्री सुखदेव सिंह श्री गंगार सिंह (प्राचीन रक्षक दल)  
निवासी शेरगढ़ पोस्ट और शेरगढ़ गाजरी जिला देहरादून (उत्तरांचल)

मैं आपके समक्ष उपस्थित होकर बयान दे रहा हूँ की  
मैं दिनांक 12/06/2024 को आई डी पी 0250 के तहत में इसी  
के दौरान कारि डी 0 पी 0250 के तहत राजी पिबूख पावट इलाक  
की तरफ से धुआं उठता दिखाई दिया मैं अपने सचियों के साथ  
जाके पर पहुँचा तो देखा कि परिसर के अंदर गोदाऊ के  
वहाल खुली में खेव कवाइजो के चक्के के आगे लगी थी  
आस पास आगे के कारखो की खोजनीन को पर कोई पता नहीं  
पल पाया, कुछ इन्फार्मेशन को आगे लगे की कुछ खुला  
की तथा आगे खुला की कार्यवाही की गई कुछ देर के बाद  
के वे वन विभाग स्टाफ पहुँचे और आगे खुले की कार्यवाही  
की गई रही मेरे बयान हैं। मैं जो की मैं घेस जवाब में  
किसी दबाव बिना किसी दबाव के दे रहा हूँ खेव वही  
पद पर देखा कर रहा हूँ

1- बयान मेरे द्वारा लिखे गये  
@Rout  
2060  
अवता सिंह रावत  
2060

2- बयान मेरे समक्ष लिखे गये  
@modpp  
गणेश  
(विनोद प्रसाद सेजवाल)  
गन गन

नाम - सुखदेव सिंह  
सुखदेव सिंह प्रभु गंगार सिंह  
प्राचीन रक्षक दल  
पुगागती - शेरगढ़ पोस्ट शेरगढ़  
जिला देहरादून

Handwritten signature

Annexure - 4

वधान

मनोज कुमार S/O इन्द्र सिंह प्राचीन रक्त दल  
तैनाली आई. डी. पी. एल. जर्जियेन  
निवासी - ग्राम - भादोवाला, पोस्ट - डोईनाला, पिना - एडिशन देहराडून

मैं आपके सफल उपायों के बारे में बहुत खुश हूँ कि मैं दिनांक 17/06/2024 को आई. डी. पी. एल. में सुप्री के दौरान आई. डी. पी. एल. के लगे पिछले पावर टाबल की तस्वीरें धुआं उठा दिखार दिया, मैं अपने सार्वजनिक के साथ आँके पर पहुंचा तो देखा फेंकरी परिसर के अंदर गोदाल के धार खुले के रथे हवाइयों के पैकेटों में आग लगी थी, आल पास आग के कारणों का मोबाइल करने पर कोई पता नहीं चल पाया, दुर्लभ उध्याधिकारियों को आग लगने की सूचना दी, तथा आग बुझाने की कार्रवाई की गई, कुछ देर में फायर विज्ञानों के व वन विभाग का समूह पहुंचा, और आग बुझाने की कार्रवाई की गई, अभी मेरे बचान हैं जो बिना किसी खराब के दोषा खराब में दे रहा हूँ, तथा पत्कर हस्तांतरित लिखे

(1) - वधान मेरे द्वारा लिखे जाके

अक्षय  
20/06/2024  
अपना (सिंह रक्त)  
दरभर

(2) वधान मेरे सम्बन्धित लिखे जाके

मनोज  
S/O  
(विनोद प्रसाद सेनवाल)  
जान सेन

मनोज कुमार  
(मनोज कुमार S/O)  
इंद्र सिंह

निवासी - ग्राम - भादोवाला  
पोस्ट - डोईनाला  
देहराडून  
पुनराजित  
20/06/2024

मनोज

Annexure - 5

व्यंग

विशाल शंभु लोचनी राव (राज्यीय रक्षक दल)

प्राप्त - चाण्डी प्लानटेशन पौठ भौठ रेशम भाजरी जिला - देहराडून (U.P.)

मैं आपके साक्षर उपस्थित होकर व्यंग देता हूँ कि मैं दिनांक 17/06/2024 के I.D.P.L फुवरी में झूठी के दौरान I.D.P.L फुवरी लगी पिटकृत पावर एक्स की तरह से छुवा उठा दिखाई दिया, मे - लाथियों के साथ मोर्चे पर पहुँचा तो देखा फुवरी परभर के अन्दर गोपाम के बाहर खुले में रखी दवाइयों के फुवरी में आग लगी थी आस पास आग के कारणों की खोजबीन करने पर कोई पता नहीं चल पाया। तुरन्त उच्चाधिकारियों की आग लगने की तुरन्त सूचना दी तथा आग बुझाने की कार्यवाही की गई। कुछ देर में फायर विगोड के व.वन विभाग स्टाफ पहुँचे और आग बुझाने की कार्यवाही की गई। यही मेरे व्यंग है। जो कि मैं होश हवाल में व किसी के दबाव में दे रहा हूँ। एवं वहीर फंकर हल्लाकार कर रहा हूँ।

(1) - व्यंग मेरे द्वारा लिखे गये

*(Signature)*  
 (अवतार सिंह राव)  
 2024

vishal  
 प्राप्त - विशाल शंभु लोचनी राव  
 (राज्यीय रक्षक दल)

(2) - व्यंग मेरे समक्ष दिये गये,

*(Signature)*  
 गुण-मन  
 (मिनिस्टर प्रसाद सेनगुप्त)  
 जून 2024

प्राप्त - चाण्डी प्लानटेशन  
 पौठ - रेशम भाजरी  
 प्रशासित. जिला - देहराडून  
*(Signature)*  
 200 (U)

*(Handwritten mark)*

Annexure - 6

वचन

श्री हरिराम शंभू वंशी

निवासी - सुपवा नगर कालोनी (खेवर कालोनी) अखिलेश  
जिला देहरादून

मैं आपके समक्ष उपस्थित होकर वचन देता हूँ, कि मैं  
दिनांक 17/06/25 के अर्द्ध से 10:00 एलए प्रैक्टिस सटि पिस्टल  
पावर हवा से वाफ से धूरा उड़ता बिरुदि क्रिया मेमे  
उद्वान वन विभाग के कर्मचारियों को सूचना दी-  
थली मेरे वचन है, जो जी मे अपने होश हवा से  
बिना किसी दवा के दे रहा है एवं वहीर पड़कर  
हस्ताक्षर कर हस्ताक्षर कर रहा हूँ-

हरिराम

(1) वचन मेरे द्वारा लिखे गये

हरिराम  
(अवतार सिंह रावत)  
१०१०

हरिराम शंभू वंशी  
निवासी सुपवा नगर कालोनी-  
खेवर कालोनी अखिलेश  
जिला देहरादून

Uinckid

विनोद कुमार देवनाला

(2) वचन मेरे समक्ष लिखे गये

गुप्य

Annexure - 7

वयान

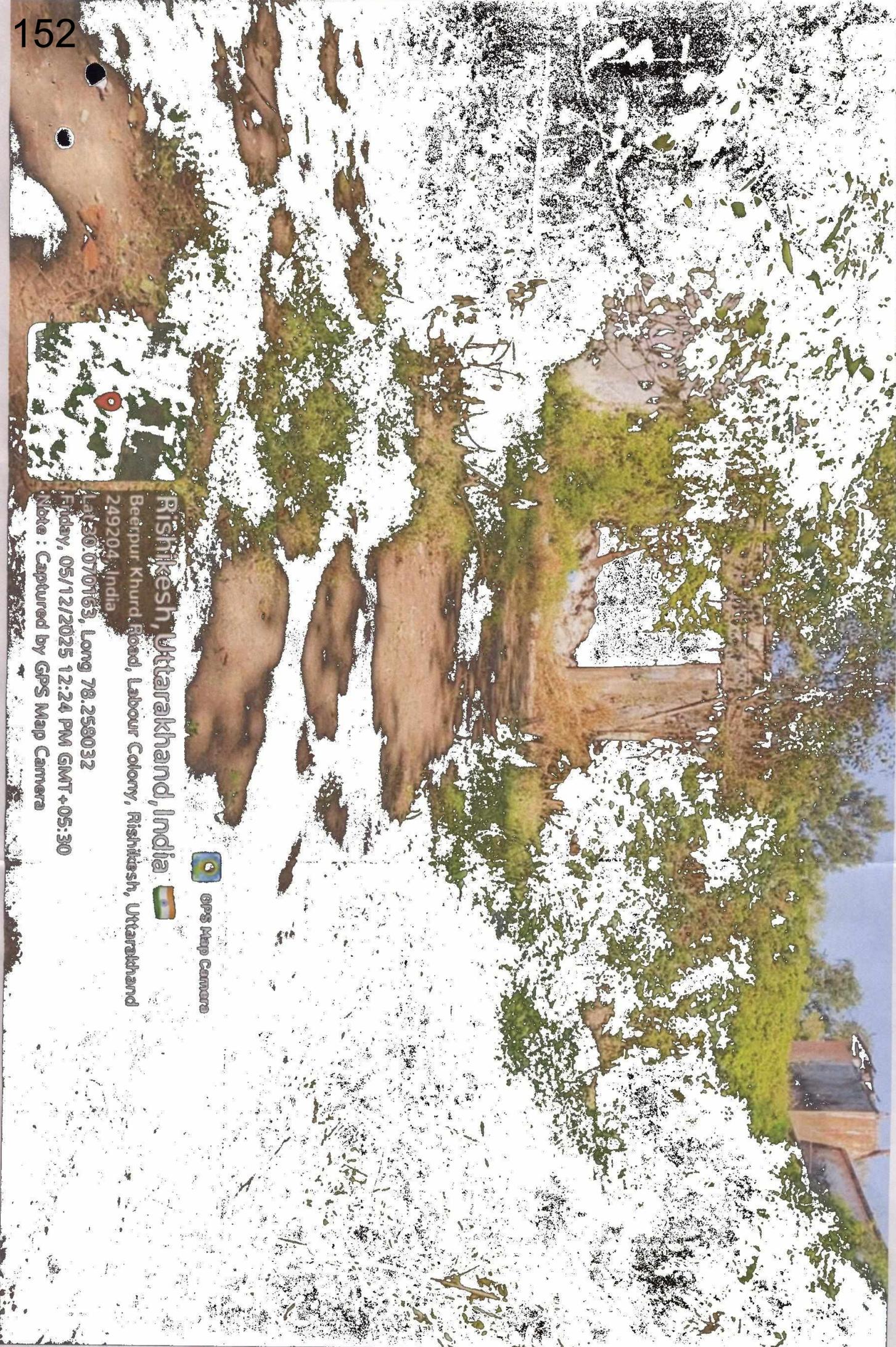
श्री. ईश्वर सिंह गुसाई  
वन कीट अधिकारी  
वीरगढ़ कीट

श्री. ईश्वर सिंह गुसाई वन कीट अधिकारी वीरगढ़  
वयान भारत है, ति-दिनांक 17/06/2024 को प्रातः  
लग-भग 6 बजे श्री हरीश वर्मा वन कीट आर आइओ डी की  
द्वारा दरभाफ पर सूचित किया गया की आइओ डी  
की एलिसी क्षेत्र के अन्तर्गत आग लगी है, जें पुरन बोके  
पर पहुंचा तथा स्वच्छी/स्वाफ तथा पीओ आर डी जवानों के  
द्वारा तशिलका अधिक प्रयास के वज्जत लग-भग-7.45 Am  
अग्नि पर पूरी रूप से निपटारा किया गया यही जेरी वयान है।  
उक्त वयान जेरे द्वारा लिहेंगे।

अवतार सिंह रावत  
(अवतार सिंह रावत)  
वन कीट

अवगतिय  
ईश्वर सिंह गुसाई  
वन कीट आर

*Handwritten signature*



**Rishikesh, Uttarakhand, India**

Beeripur Khurd, Road, Labour Colony, Rishikesh, Uttarakhand

249204, India

Lat: 30.070163, Long 78.259032

Friday, 05/12/2025 12:24 PM GMT+05:30

Note : Captured by GPS Map Camera



*Annexure-8*

Amerus-9



GPS Map Camera

# Rishikesh, Uttarakhand, India



3797 +1p, Labor Colony, Rishikesh, Uttarakhand  
249202, India

Lat: 30.06962° Long 78.264878°

Wednesday, 26/11/2025 02:14 PM GMT +05:30

Google





# Rishikesh, Uttarakhand, India

37c5+jmq, Idpl Colony, Rishikesh, Uttarakhand 249202, India

Lat 30.070153° Long 78.257892°

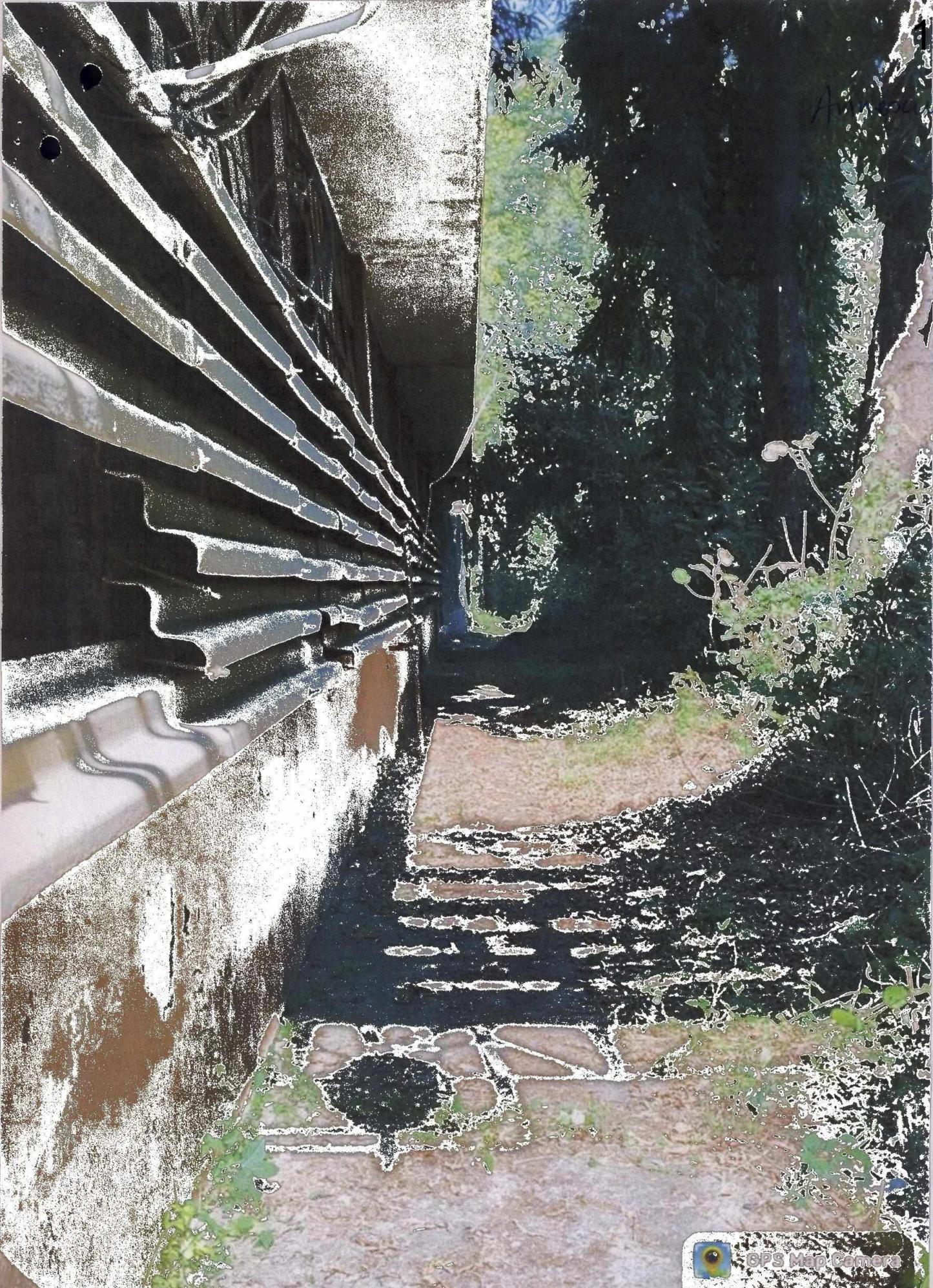
Thursday 20/11/2025 10:26 AM GMT +05:30





457

8e-13



Rishikesh, Uttarakhand, India



Beerpur Khurd Road, Labour Colony, Rishikesh, Uttarakhand  
249204, India

Lat 30.070125 Long 78.250977





GPS Map Camera

Rishikesh, Uttarakhand, India 

37974jp, Labor Colony, Rishikesh, Uttarakhand 249202, India

Lat 30.06962° Long 78.264878°

Wednesday, 26/11/2025 12:13 PM GMT +05:30





GPS Map Camera

Rishikesh, Uttarakhand, India



Beerpur Khurd Road, Labour Colony, Rishikesh, Uttarakhand  
249204, India

Lat: 29.070072 Long: 78.260147

आई०डी०पी०एल० क्षेत्र में संदिग्ध की गतिविधि व प्रवेश वर्जित है क्षेत्र में किसी प्रकार के ज्वलनशील पदार्थ फेंकने, आग लगाने तथा अवैध गतिविधि करना दण्डनीय अपराध हैं, भारतीय वन (उत्तरांचल संशोधन) अधिनियम 2001 के अन्तर्गत कार्यवाही की जाएगी।



आई०डी०पी०एल० क्षेत्र आरक्षित वन भूमि है जिसमें प्रवेश वर्जित है क्षेत्र में किसी प्रकार के ज्वलनशील पदार्थ फेंकने, आग लगाने तथा अवैध गतिविधि करना दण्डनीय अपराध है, भारतीय वन (उत्तरांचल संशोधन) अधिनियम 2001 के अन्तर्गत कार्यवाही की जाएगी।



ई-गैल द्वारा प्राप्त  
'कार्यालय, अधिशासी अभियन्ता, अनुरक्षण शाखा(गंगा)  
उत्तराखण्ड जल संस्थान, जगजीतपुर, हरिद्वार।

से.अ.गै.

प्रमुख वन संरक्षक(MoFF)  
उत्तराखण्ड, देहरादून।

पत्रांक - 142 / एसओटीओपीओ, आईओडीओपीओएलओ / 2025-26

दिनांक:- 08/12/2025

विषय:- माओ राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित MA No. 70/2025(O.A.No.784/2024 दिगम्बर प्रसाद बनाम स्टेट आफ उत्तराखण्ड एवं अन्य के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अचानक कराना है कि आपकी अध्यक्षता में दिनांक 06-12-2025 को आयोजित बैठक में दिये गये निर्णय के अनुसार दिनांक 08-12-2025 को प्रातः 11.00 बजे आईओडीओपीओएलओ क्षेत्र में बीओपीओटीओ(बायोलोजिकल ट्रीटमेंट प्लान्ट) का तहसीलदार, त्र्यधिकेश, यूओकेओपीओसीओबीओ, वन विभाग के अधिकारियों के साथ समुक्त निरीक्षण विन्या गया। निरीक्षण आख्या निम्नानुसार है।

1. पत्र में सन्दर्भित आईओडीओपीओएलओ क्षेत्र में बीओपीओटीओ (बायोलोजिकल ट्रीटमेंट प्लान्ट) जिरामें क्षमता 14 एमओएलओडीओ अधिष्ठापित है। प्राप्त जानकारी के अनुसार उक्त बीओपीओटीओ सन् 1965 में निर्मित किया गया है, अर्थात् बीओपीओटीओ लगभग 60 वर्ष पुराना है।
2. वर्तमान में बीओपीओटीओ में कोई भी अपशिष्ट जल न तो प्राप्त हो रहा है और न ही कोई अपशिष्ट जल बीओपीओटीओ से बाहर निकल रहा है, इनलेट/आउटलेट दोनों Dry (सूखे) अवस्था में है, अर्थात् वर्तमान में बीओपीओटीओ से कोई अपशिष्ट जल गंगा नदी में नही जा रहा है(फोटोग्राफ संलग्न है)।
3. वर्तमान में उक्त बीओपीओटीओ पूर्ण रूप से डिफग अवस्था में है, अर्थात् प्लान्ट में अधिष्ठापित विद्युत/यांत्रिक उपकरण इत्यादि या तो अधिष्ठापित नही है जो अवशेष है जो भी पूर्ण रूप से क्षतिग्रस्त अवस्था में है तथा समस्त प्लान्ट में विभिन्न स्थानों से विद्युत पॉवर गायरिंग/कैबिल कटे हुये पाये गये(फोटोग्राफ संलग्न है)।

आईओडीओपीओएलओ का सम्पूर्ण सीवर नेटवर्क(सीवर लाइन एवं मेनहोल्स) लगभग 60 वर्ष पुराना होने के कारण कई स्थानों पर क्षतिग्रस्त है। सम्पूर्ण सीवर नेटवर्क को संगालित करने हेतु वृहत् सर्वे कर सीवर लाइन/मेनहोल तथा बीओपीओटीओ के मरम्मत कार्य की डीओपीओआरओ गठित किया जाना आवश्यक है।

उक्त आख्या सादर सूचनार्थ प्रेषित।

संलग्नक- उपरोक्तानुसार फोटोग्राफ।

भवदीय  
(हरीश कुमार बसल)  
अधिशासी अभियन्ता

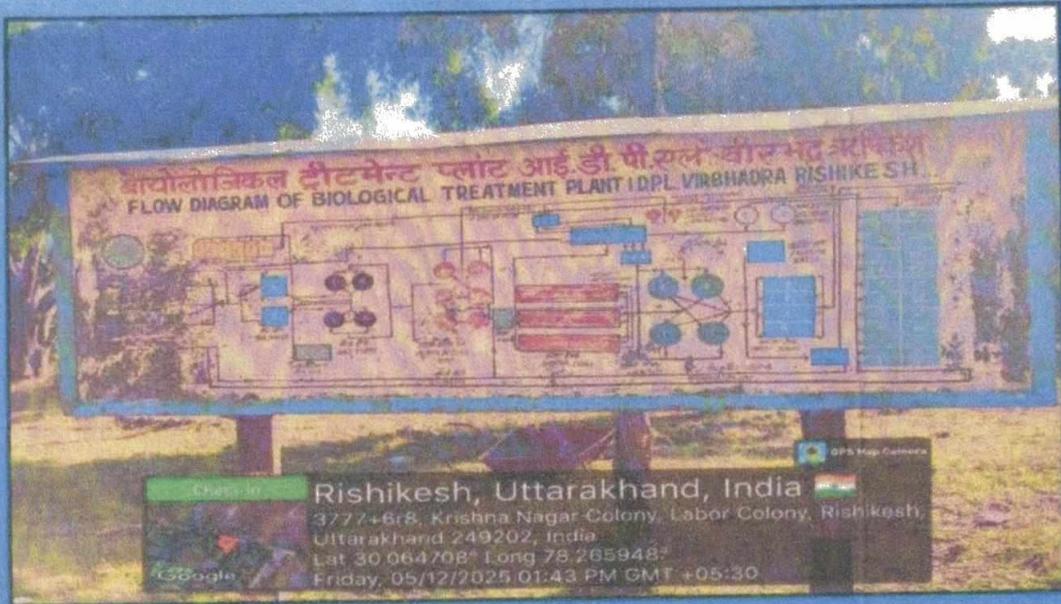
पृष्ठांकन संख्या एवं दिनांक लक्ष्य।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

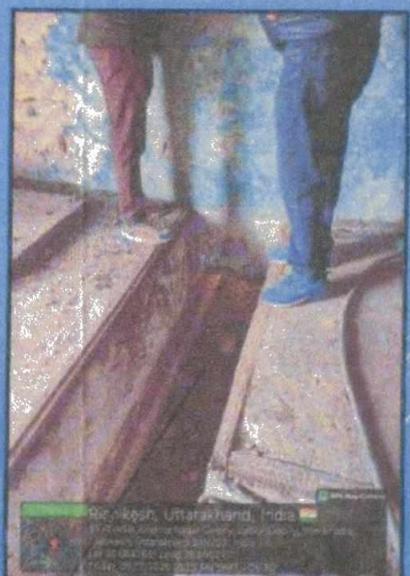
1. मुख्य महाप्रबन्धक महोदय उत्तराखण्ड जल संस्थान, जल भवन नेहरू कालोनी, देहरादून।
2. जिलाधिकारी महोदय देहरादून को उनके कार्यालय पत्रांक 1659 डीओएलओआरओसीओ-2025, दिनांक 01-12-2025 के अनुपालन में सादर सूचनार्थ प्रेषित।
3. राधिका अग्नेजल, उत्तराखण्ड जल संस्थान, जल भवन, नेहरू कालोनी, देहरादून।
4. अधीक्षण अभियन्ता, उत्तराखण्ड जल संस्थान, पताद्वीप हरिद्वार।

अधिशासी अभियन्ता

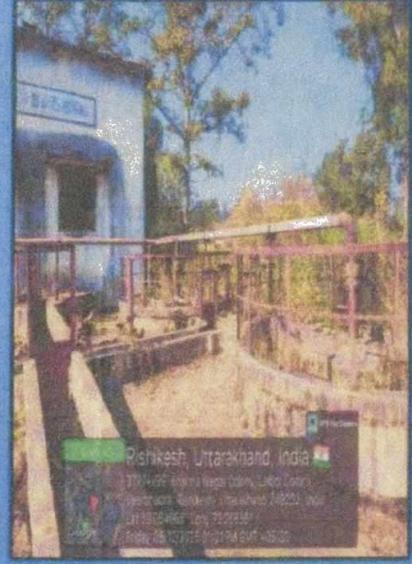
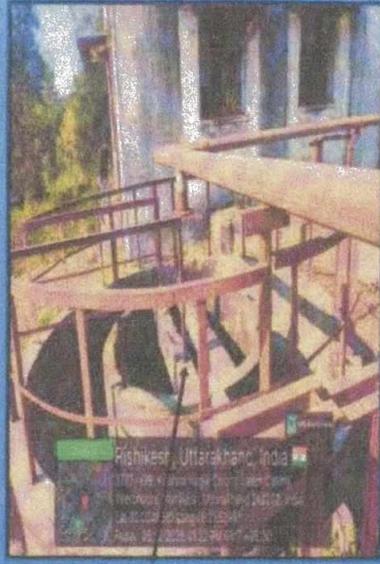
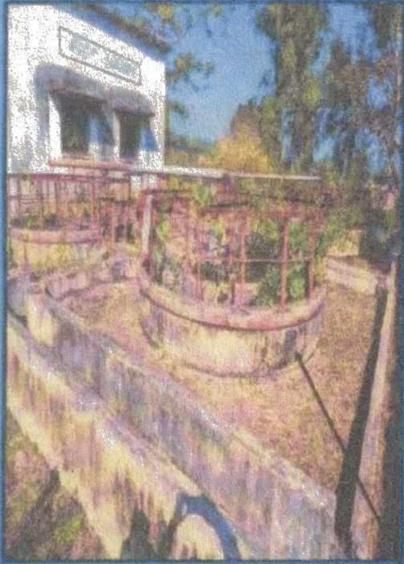
Handwritten signature/initials.



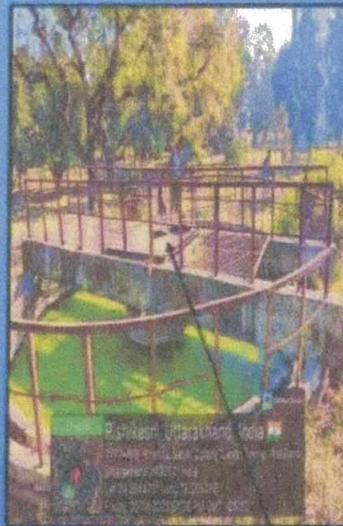
Layout of IDPL BTP



Completely Broken Mechanical screen and Dry inlet

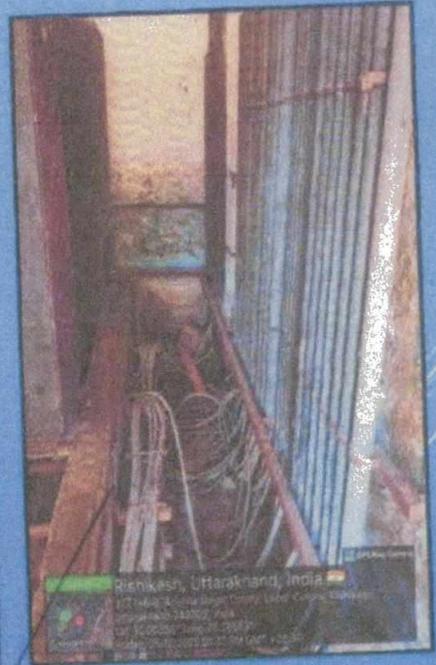
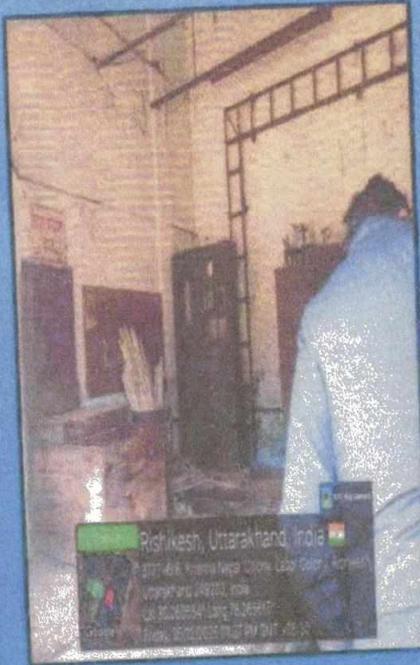
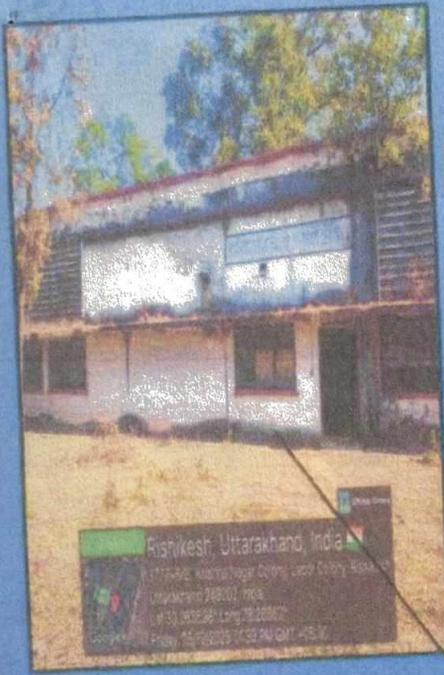


Sand traps are rusted and clogged.

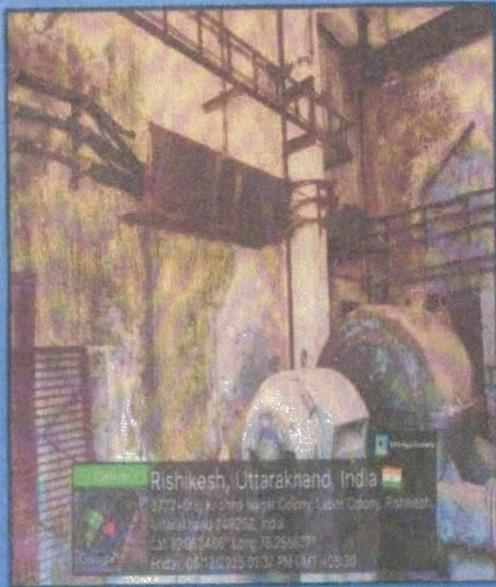


The surrounding area of metal sluice gate shows Damaged concrete walls and overgrown vegetation.

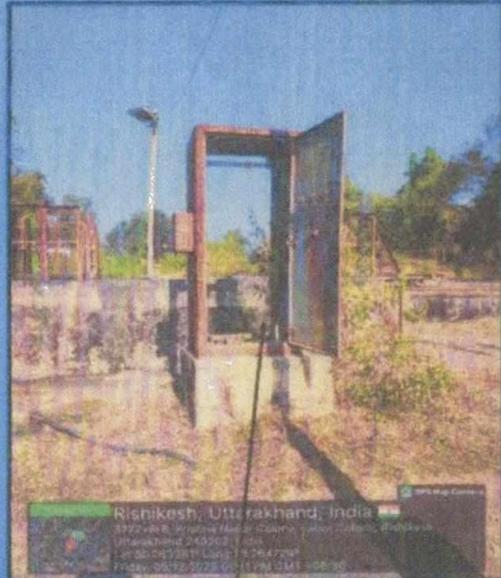
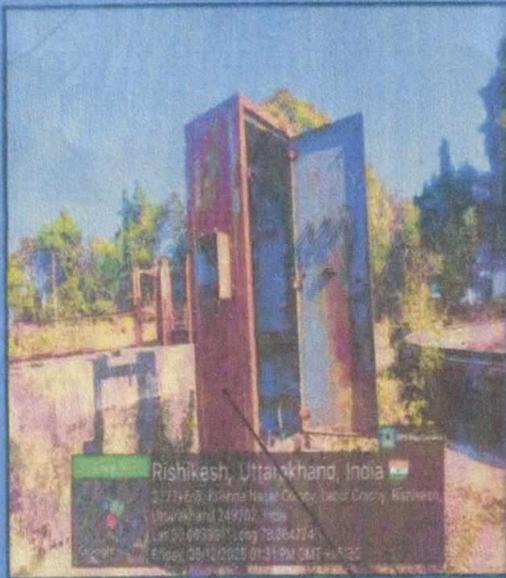
This unit does not have motor, filled with stagnant water and broken pipes.



Electric Control Room which is Totally Defuncted.



These are the pictures of blower room and hasn't any installed motor.



This electric panel is rusted and does not have any electric wire.



**LIFE**  
Lifestyle For  
Environment

08 DEC 2025

मुख्यालय  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड  
"गौरा देवी पर्यावरण भवन"

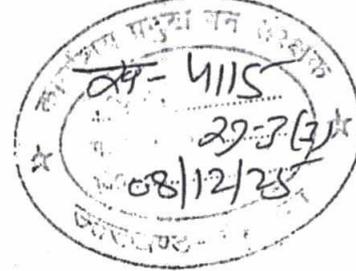
46बी, आई.टी. पार्क, सहस्त्रधारा रोड, देहरादून  
E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./सा0-183-804/2025/1433

दिनांक 04.12.2025

सेवा में,

नोडल अधिकारी  
हाई पावर कमेटी/  
प्रमुख वन संरक्षक (HoFF)  
कार्यालय प्रमुख वन संरक्षक  
उत्तराखण्ड देहरादून।



विषय:- मा0 एन0जी0टी0, नई दिल्ली में योजित MA No. 70/2025 (O.A. No. 784/2024) दिगम्बर प्रसांद बनाम स्टेट ऑफ उत्तराखण्ड एवं अन्य के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने पत्रांक ख-588/29-3(3)(सा0) दिनांक 02.12.2025 का सन्दर्भ ग्रहण करना चाहें। जिसके क्रम में अवगत कराना है कि मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुपालन में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड के द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 5 के अन्तर्गत Chairman and Managing Director M/s Indian Drugs and Pharmaceuticals Ltd., Gurugram को मा0 एन0जी0टी0 के आदेशों में वर्णित बिन्दुओं के अनुपालन हेतु निर्देशित किया गया है। उक्त निर्देश की प्रति आपको भी पृष्ठांकित है (छायाप्रति संलग्न है)। कृपया तदानुसार कृत कार्यवाही से अवगत होने का कष्ट करें।

संलग्नक: यथोपरि।

DDCS)  
9  
ठााअअ  
CAO

भवदीय

(डा0 पराग मधुकर धकाते)  
सदस्य सचिव

Clean Environment and Healthy Life Style  
स्वच्छ पर्यावरण व स्वस्थ जीवन शैली

12/12/25



**LIFE**  
Lifestyle For  
Environment

**HEAD OFFICE**  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Gen 183-804/2025/ 116

Dated 22.11.2025

To,

**Chairman and Managing Director**  
M/s Indian Drugs and pharmaceuticals Ltd  
IDPL Corporate Office, IDPCL Complex  
Old Delhi- Gurugram Road,  
Dundahera, Gurugram 122016  
Email: teena.idpl@gmail.com  
Fax 0124-4303344

**Directions under Section-5 of the Environment Protection Act, 1986 for  
Compliance of Hon'ble NGT order in M.A. No. 70/2025 (O.A. 784/2024 w.r.t. to  
M/s IDPL, Rishikesh, Uttarakhand**

**WHEREAS**, the Central Government has notified the **Environment  
(Protection) Act, 1986** and as Central Government has promulgated various waste  
management rules under the said Act; and

**WHEREAS**, for the purpose of management of Hazardous Waste Government  
of India also notified Hazardous and Other Waste (Management and Transboundary)  
Rules 2016 where in provision are provided for safe storage, collection, transportation,  
disposal, recycling of the Hazardous Waste and every hazardous waste generating unit  
is also required to obtain authorisation under the above rules for safe handling and  
management of hazardous waste; and vide clause 4 of these rules the responsibility of  
the occupier for management of hazardous waste is enlisted which include prevention,  
minimisation, reuse, recycling, recovery, co-processing and safe disposal of hazardous  
waste; and

**WHEREAS**, for the purposes of management of Bio medical Waste  
Government of India also notified Bio medical Waste Management Rules 2016 for  
managing bio medical waste; and vide clause 4 of these rules duties of occupier are  
defined which include to take necessary steps to ensure bio medical waste to be  
handled without any adverse effect to human health and environment and also the  
biomedical waste shall be directly transported to the common bio medical waste  
treatment facility or for the appropriate treatment and disposal; and

**WHEREAS**, Government of India vide S.O. No 1211 (E)-dated 02.11.2004  
delegated powers of section 5 of Environment (Protection) Act, 1986 to Chairman,

Page 1 of 4

Uttarakhand Pollution Control Board for violation of standards and rules related to hazardous waste notified under Environment (Protection) Act, 1986; and

**WHEREAS**, section 5 of Environment (Protection) Act, provide the power to issue directions to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions; and

**WHEREAS**, Government of India vide S.O. no. 281 (E) dated 18.02.2005 delegated powers of section 5 of Environment (Protection) Act, 1986 to Chairman, Uttarakhand Pollution Control Board for violation of standards and rules related to bio medical waste, hazardous chemicals, industrial solid waste, municipal solid waste notified under Environment (Protection) Act, 1986; and

**WHEREAS**, the clause 4 (5) of the Environment (Protection) Rules 1986, clearly mentioned that *in case it is opinion that in view of likelihood of a grave injury to the environment it is not expedient to provide an opportunity to file objections against proposed directions, it may, for reasons to be recorded in writing, issue directions without providing such an opportunity*; and

**WHEREAS**, Uttarakhand Pollution Control Board on dated 21.12.2019 has issued office order for imposing environmental compensation on the defaulting units, who are violating the environment norms; and

**WHEREAS**, Hon'ble National Green Tribunal on the matter of M.A. No. 70/2025 (O.A. 784/2024) Digambar Prasad Vs State of Uttarakhand and others which is related to adverse effects due to dismantling and demolition process of IDPL Plant, Rishikesh; and

**WHEREAS**, the joint committee under chairmanship of the District Magistrate has examined the site and identify following recommendations for action which are incorporated in the order of Hon'ble NGT dated 08.08.2025: -

- a. *Regular Operation and Maintenance of STP: The IDPL/Forest Department must ensure the regular operation and maintenance of the STP (previously used as BTP) so that no untreated/partially treated sewage is discharged into River Ganga under any circumstances. UKPCB shall ensure regular operation and maintenance of the STP.*
- b. *Disposal of Ash from Fire Incident Site: The ash as well as half burnt empty medicine strip/rolls & empty medical vials observed at the site of the fire incident, located within the premises must be disposed of in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Biomedical Waste Management Rules, 2016, under supervision of UKPCB.*
- c. *Management of Stored Packaging Waste: All stored packaging waste should be disposed of following the Solid Waste Management Rules, 2016, as well as the*

*Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 under supervision of UKPCB.*

- d. *Handling of Stored Raw Materials and Products: UKPCB shall verify storage of raw material or product inside the plant. If UKPCB find any raw material or product storage in the plant, then it must be managed and disposed off in accordance with the Biomedical Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, under supervision of UKPCB.*

**WHEREAS,** Hon'ble NGT vide order dated 07.08.2025 under para 25, High Power committee has constituted to take requisite remedial, punitive, preventive and prohibitive measures on the following points as may be required by taking into consideration the observations and recommendations made in the Joint Committee report dated 02.04.2025: -

- (i) -----;
- (ii) -----;
- iii) *ensure disposal of the ash as well as half burnt empty medicine strip/rolls & empty medical vials observed at the site of the fire incident, located within the premises in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Biomedical Waste Management Rules, 2016;*
- (iv) *ensure disposal of all stored packaging waste in accordance with the Solid Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016; and*
- (v) *ensure management and disposal of raw material or product stored inside the plant in accordance with the Biomedical Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, under supervision of UKPCB.*

**WHEREAS,** the orders of Hon'ble Tribunal are to be complied in the letter and spirit; and

**Now therefore,** in exercise of powers conferred under section 5 of Environment Protection Act (as delegated by SO No 12119 (E) dated 02.11.2004 and S.O. No. 281 (E) dated 18.02.2005), and with the approval of competent authority you are hereby directed: -

1. To ensure disposal of the ash as well as half burnt empty medicine strip/rolls & empty medical vials observed at the site of the fire incident, located within the premises of M/s IDPL Rishikesh in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Biomedical Waste Management Rules, 2016;
2. To ensure disposal of all stored packaging waste at M/s IDPL Rishikesh in accordance with the Solid Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016; and

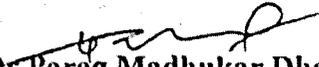
*Handwritten signature*

DD(S)

3. To ensure management and disposal of raw material or product stored inside the plant of M/s IDPL Rishikesh in accordance with the Biomedical Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

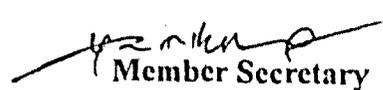
Above directions shall be complied in 30 days from the day of issue of these directions.

In case of default in compliance with the above directions by the Unit, the Uttarakhand Pollution Control Board will be constrained to initiate appropriate actions against the occupier of the Unit without giving any further notice, in accordance with provisions of the Environment (Protection) Act, 1986 and also impose Environment Compensation.

  
(Dr Parag Madhukar Dhakate)  
Member Secretary

Copy to: Following for information and necessary action.

1. Senior Personal Secretary to Chief Secretary Government of Uttarakhand for information to Chief Secretary.
2. Director, Department of Drugs and Pharmaceuticals, Government of India, Room No. 340B, A-Wing, 3rd Floor, Shastri Bhawan, New Delhi-110001, (Email: divhead-pharmapolicy@pharma-dept.gov.in) for kind information and with a request to issue necessary direction to concern for compliance of the directions.
3. Principal Chief Conservator of Forest (HoFF), Uttarakhand Forest Department, Rajpur Road, Dehradun (Nodal officer of High Power Committee as constituted by Hon'ble NGT in the matter MA 70/20205) for information and necessary action please.
4. Chief Finance Officer, Indian Drugs and Pharmaceuticals, IDPL Corporate Office, IDPCL Complex Old Delhi- Gurugram Road, Dundaheera, Gurugram 122016 for information please
5. Member Secretary, Central Pollution Control Board for information and necessary action please.
6. Divisional Forest Officer, Dehradun, Uttarakhand for information and necessary compliance.
7. District Magistrate, Dehradun for information and necessary action.
8. Regional Officer, UKPCB, Regional Office, Dehradun for arranging necessary compliance from the concern.
9. M/s Indian Drugs and Pharmaceutical Ltd, Veerbhadra, Rishikesh for necessary compliance
10. Guard file.

  
Member Secretary

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मुख्यालय  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड  
"गौस देवी पर्यावरण भवन"  
46वीं, आई.टी. पार्क, सहस्त्रवासारी रोड, देहरादून  
E-mail: mukpcb@ukpcb.com, देहरादून, 0135-2607092

पत्रांक : यूकेपीसीडी/एच.ओ./सा0-183-004/2025/1165

दिनांक 10.12.2025

सेवा में,

नोरुल अधिकारी हाई पावर कमेटी/  
प्रमुख वन संरक्षक(MAF)  
कार्यालय, प्रमुख वन संरक्षक,  
उत्तराखण्ड, देहरादून।

विषय:- मा0 एन0जी0टी0, नई दिल्ली में योजित M.A No. 70/2025(O.A. No. 784/2024) दिगम्बर प्रसाद बनाम स्टेट ऑफ उत्तराखण्ड एवं अन्य के सम्बन्ध में अनुपालन आख्या।

महोदय,

उपरोक्त विषयक आपके पत्र सं0 588/29-3(3)(सा0) दिनांक 02.12.2025 का सन्दर्भ ग्रहण करना चाहें। उक्त के क्रम में विषयगत प्रकरण पर राज्य प्रदूषण नियंत्रण बोर्ड से सम्बन्धित बिन्दुओं पर कृत कार्यवाही का विवरण निम्नानुसार है:-

कार्यवाही बिन्दु	कृत कार्यवाही का विवरण
बिन्दु सं0 3(B)(iii) "Ensure disposal of the ash as well as half burnt empty medicine strips/rolls and empty medical voils observed at the site of fire incidence located within the premises in accordance with the hazardous and other wastes. (Management and Trans boundary movement rules 2016 and biomedical waste management rules 2016)"	उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड द्वारा सम्बन्धित बिन्दुओं के अनुपालन हेतु बिन्दुओं में सूचित Hazardous Waste, Bio-Medical Waste के निस्तारण के सम्बन्ध में पर्यावरण (संरक्षण) अधिनियम की धारा-5 के अन्तर्गत मै0 इंडियन ड्रग्स एण्ड फार्मासिटिकल लि0 के अध्यक्ष/प्रबंध निदेशक को सम्बन्धित बिन्दुओं के अनुपालन हेतु निर्देश निर्गत किये गये हैं। उक्त निर्देश अध्यक्ष बोर्ड को प्राप्त शक्तियों के क्रम में उनके अनुमोदन के उपरान्त दिनांक 22.11.2025 में निर्गत हैं तथा उक्त के अनुपालन हेतु संस्था को 30 दिनों का समय दिया गया है।
बिन्दु सं0 3(B)(iv) "Ensure disposal of all stored packaging waste in accordance with the solid waste management rules 2016 hazardous and other wastes (Management and Trans boundary movement rules 2016)"	अग्रेतर मै0 इंडियन ड्रग्स एण्ड फार्मासिटिकल लि0 के अध्यक्ष/प्रबंध निदेशक को दिनांक 06.12.2025 में निर्देशों के अनुपालन हेतु अनुस्मारक पत्र भी प्रेषित किया गया है।
बिन्दु सं0 3(B)(v) "Ensure management and disposal of raw material of product stored inside the plant in accordance with the biomedical waste management rules 2016 and the hazardous and other wastes, (Management and Trans boundary movement) rules 2016 under supervision of UKPCB"	

राज्य प्रदूषण नियंत्रण बोर्ड में नियमानुसार कार्यवाही की जा रही है तथा निर्देशों के अनुपालन में अग्रेतर की जानी वाली कार्यवाही से अवगत कराया जायेगा।

भवदीय

(डा0 पराग मधुकर घकाते)  
सदस्य सचिव

प्रतिलिपि:- धेत्रीय अधिकारी, यूकेपीसीडी, देहरादून को आवश्यक कार्यवाही हेतु प्रेषित।

सदस्य सचिव

Clean Environment and Healthy Life Style  
स्वच्छ पर्यावरण व स्वस्थ जीवन शैली